

**अध्यक्ष महोदय :** यह तो आप ने एक जनरल सवाल पूछा है। इस सवाल पर आप कोई स्पेशल सवाल पूछिये।

**श्री छटल बिहारी बाबूदेवी :** जो वक्तव्य ममान्डल पर रखा गया है उस के अनुसार मेण्डरे का जो रेजिडेंशियल स्कूल है इस में परिगणित जातियों और परिगणित जन-जातियों के लिये कोई सुविधा नहीं है। मंत्री महोदय ने अपने वक्तव्य में इस का कोई कारण भी नहीं बताया है कि ऐसी सुविधा क्यों नहीं है। क्या आप इस पर प्रकाश डालेंगे ?

**श्री डी० पी० शर्मा :** यह चीज पहली बार मंत्रालय की जानकारी में लाई गई है। मैंने मदन को आश्वासन दिया है कि हमारा मंत्रालय कोशिश करेगा कि वह स्कूल भी और सब स्कूलों की लाइन में आ जाय।

**Central Directives for Speedy Implementation of Land Reforms in certain States**

\*519. SHRI RAMACHANDRAN

KANDANNAPPALLI;

SHRI K. P. UNNIKRISHNAN

Will the Minister of AGRICULTURE be pleased to state the steps taken by Central Government to persuade the States which have not implemented the land reform measures for speedy implementation of the measures in their respective States?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE):** A statement has been laid on the Table of the House.

*Statement*

As many as 16 States have passed legislations revising the hitherto operative land ceiling laws bringing them in conformity with the national guidelines. 14 of them have been enacted; while the laws of Mysore and

Maharashtra, passed by the State Legislatures, are being examined with a view to President's assent being accorded to them, the Gujarat law is in the process of legislation. Manipur and Tripura are taking steps for the revision of their laws. The States of Nagaland and Meghalaya do not contemplate any land ceiling law as they have largely communal ownership of land there. The passage of law through a Legislature is a time-consuming process; more time-consuming is the process of implementation. These processes are being gone through by most of the States.

**SHRI RAMACHANDRAN KANDANNAPPALLI:** In view of the fact that the present Government of Kerala began speedy implementation of land reforms between 1971 and 1973, and as a result, lakhs and lakhs of new small landowners have come into existence, will the Government of India consider the question of giving financial assistance to the Government of Kerala for further speedy implementation of land reforms?

**SHRI ANNASAHAB P. SHINDE:** This financial year will be ending within three months. In the fifth Plan, the Government of India has taken care to see that about Rs. 125 crores are provided in the plan of the various States including Kerala for helping the implementation of land reforms. Moreover, Rs. 25 crores are being provided in the Central sector for helping the State Governments. Naturally, we will take care of Kerala's interests in the matter of allotment of funds

**SHRI RAMACHANDRA KANDANNAPPALLI:** In the allotment of agricultural inputs like seeds, fertilisers and other implements will the Government of India consider to liberally grant the needs of the small peasants as well?

**SHRI ANNASAHAB P. SHINDE:** That has been our policy that the beneficiaries of land reforms, including the small farmers, should be provided

with adequate credit and resources. That has really been our accepted policy.

**श्री सरजू पांडे :** ग्राम तौर से सरकार ने सारे देश से यह वायदा किया था कि क्रांति-कारी भूमि सुधार किये जायेंगे। हमारे उत्तर प्रदेश में सारी की सारी जमीन जो लैंड-सीलिंग से निकली है या जो गांव समाज की सम्पत्ति है, ऐसे लोगों के कब्जे में है जो उस के हकदार नहीं हैं। इस प्रश्न में भी यही पूछा गया है कि जहां पर भूमि-सुधार लागू नहीं किये जा रहे हैं वहां केन्द्रीय सरकार क्या कार्यवाही करने जा रहा है—यै इसी का उत्तर जानना चाहता हूँ।

**SHRI ANNASAHEB P. SHINDE:** The implementation of land reforms is the responsibility of the State Governments. The attention of the State Governments has been drawn to this, and we shall bring to the notice of the State Governments the point made by the hon. Member.

**श्री सरजू पांडे :** हम इसे ग्राम के मोटिम में ला रहे हैं, ग्राम बनलाइये, स्टेट गवर्नमेंट्स इस में क्या करेंगी।

**SHRI B. K. DASCHOWDHURY:** I find from the statement that "the States of Nagaland and Meghalaya do not contemplate any land ceiling law as they have largely communal ownership of land there." May I know what he means by using the phrase 'communal ownership' and whether there are in Nagaland and Meghalaya some persons who are holding a few hundreds of acres? The hon. Minister says in his statement: "the passage of law through a Legislature is a time-consuming process; more time-consuming is the process of implementation." How many States have enacted this law? May I know the area of land that has been declared surplus by the proper implementation of land reforms?

**SHRI ANNASAHEB P. SHINDE:** In the Northeastern region, particularly Meghalaya and Nagaland, the lands are owned by the community and with the permission of the community some persons may be cultivating large areas of land but it is owned by the community. Hon. Member knows this. As regards the second part, we have addressed a communication to the State Governments as to how much would be surplus, so far some States have replied. The figure given is 37 lakhs of acres and the tentative indication is that this much would be declared surplus according to the estimates of the State Government.

**SHRI NATWARLAL PATEL:** There are some States which have properly implemented the land laws, while there are others which have not implemented this policy deliberately and intentionally. What steps have the Government of India taken in this matter? Is there any time-limit to such States for implementing the land reform policy?

**SHRI ANNASAHEB P. SHINDE:** All State Governments have promised us their full co-operation in implementing land reforms. Most legislation has been finalised; only in the case of a few States and Union Territories Bills are pending. In regard to implementation, there is a time prescribed for the submission of the declaration, etc. prescribed under the rules. Some people cannot file them, and there are court procedures, etc. which are bound to take sometime. No State Government is unwilling to implement land reforms.

**श्री जगन्नाथ राव चौधरी :** भूमि सुधार कानून पास करने के उपरान्त बहुत सी कठिनाइयाँ होती हैं, जैसा मंत्री महोदय ने बतलाया है, लेकिन उस का कोई रीजनेबिल टाइम हो सकता है, वह क्या रखा है? उन को बताने के बाद कौन सी स्टेट्स ने ग्राम की बात मान कर उस को लागू किया है?

**SHRI ANNASAHEB P. SHINDE:** We had prescribed the period and we have generally recommended that legislation should be enacted by a particular date; last December was the time. Most of the States have enacted laws. As for further processing, a time limit is prescribed under the rules to send the application, for submission of returns of land ownership, etc., for the judicial and quasi-judicial procedures to come into force.

**SHRI VEKARIA:** The Minister has given a statement about the implementation of land ceiling laws in different States. But he has not said anything about centrally administered areas like Dadra Nagar Haveli etc. May I know whether the Central Government is going to take any urgent action to implement the land ceiling laws in Dadra and Nagar Haveli?

**SHRI ANNASAHEB P. SHINDE:** The hon. Member was absent when this question was replied to. Necessary laws have been enacted for Dadra and Nagar Haveli, as per the national guidelines and they would be implemented.

**श्रीमती सहोदरा बाई राव :** क्या माननीय कृषि मन्त्री जी बताने की कृपा करेंगे कि मध्य प्रदेश में भूमि सीमा लागू की है? यदि नहीं तो कब तक करने जा रहे हैं?

**SHRI ANNASAHEB P. SHINDE:** Yes; land reform Act has been made applicable there.

#### WRITTEN ANSWERS TO QUESTIONS

##### Detection of Bags of Adulterated Fertiliser

\*504. **SHRI P. GANGADEB:**

**SHRI SHRIKISHAN MODI:**

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government's attention has been drawn to the fact that 272

more bags of adulterated fertilizers have been detected at Maur Kalan near Bhatinda in November, 1973;

(b) if so, the total number of bags detected upto November, 1973; and

(c) whether any analysis has been made?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):** (a) to (c). A report has been received from the Government of Punjab that on 30th October, 1973, 250 bags of Diamonium Phosphate suspected to be adulterated were seized by the Police in Maur Kalan near Bhatinda. Samples were drawn from the bags of fertilisers seized at Maur Kalan for analysis. The analysis indicate that some of the bags contained adulterated fertilisers.

##### Nationalisation of Birla and Tata Institutes of Science and Technology

\*505. **KUMARI KAMLA KUMARI:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government propose to nationalise all the Birla and Tata Institutes of Science and Technology in the country; and

(b) if not, the reasons therefor?

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN):** (a) No, Sir.

(b) There are constitutional and other difficulties in such nationalization.

सर्जो बडो, दिल्ली के योदाओं से अस्थायिक बस्तुएँ जमा कर रखने के बारे में सुराग देना

\* 507. श्री अम्बेश : क्या कृषि \*

मंत्री यह बताने की कृपा करेंगे कि :